

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
(Through Video Conferencing)**

**ORIGINAL APPLICATION NO. 20/2020 (WZ)
(I.A. No. 31/2020)**

Tanaji Gambhire ----- **Applicant**

Vs.

Union of India & Ors. ----- **Respondents**

INSPECTION REPORT OF

**M/s. Maa Sankalp Buildcon, A1, A2, B, C1 & C2, S. No. 40, H. No. 1/3/2 + ¼
+ 1/5 and M/s. Maa Sankalp Buildcon, D1, D2, E, F1 & F2 S. No. 40, H. No.
1/3/2, + ¼+1/5, Yewalewadi, Taluka Haveli District Pune.**

1.0 BACKGROUND:

The Hon'ble National Green Tribunal (NGT) passed the following order dated 27/08/2020, in the matter O. A. No. 20/2020, Tanaji Balasheb Gambhire, Applicant versus Union of India & Ors., Respondent(s)

1. *By filing the present application, it is alleged that project proponent has not complied with environment norms by non-obtaining mandatory prior Environment Clearance, Consent To Establish, Consent to Operate, CGWA permission for ground water extraction, non-installation of pollution control devices, non-plantation of tree, non-installation of STP, non-installation of solid waste treatment & OWCS unit, illegal ground water extraction, illegal operation of DG sets at site, 10% recreational space is not developed as per norms, no solid preservation, no soil and ground water test, no use of ecofriendly building material for construction etc. Therefore, project proponent has committed violations causing environmental damages.*
2. *Issue notice to the respondents. Returnable within four weeks.*
3. *Applicant is directed to take required step for service to the respondents by both ways, Dasti as well as by Registered Post and also send the required documents by available e-mail.*
4. *The respondents are directed to file their reply within six weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.*
5. *In the meantime, we deem it just and proper to constitute a Committee consisting (i) Municipal Commissioner, Pune (ii) State Environment Impact*




- Assessment Authority, Maharashtra and (iii) Maharashtra Pollution Control Board and to direct them to submit a factual and action taken report with regard to allegations made in the present application. Report be submitted within six weeks. Maharashtra PCB will be the nodal agency for compliance.
6. Let a joint report in the matter be filed by Maharashtra PCB by email at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.
 7. The applicant is directed to provide copy of the application and all relevant papers to the Committee within a week, by post and also by available e-mail.
 8. List it on 14.12.2020.

In compliance with the aforesaid Order of the Hon'ble NGT, a Committee consisting of the following members was constituted for inspection of the aforesaid unit and the submission of a factual report.

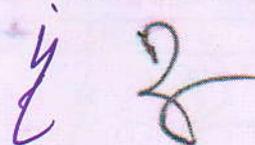
- a. Representative of State Environment Impact Assessment Authority (Shri. Pankaj Joshi, Member, SEIAA, Mumbai);
- b. Representative of Pune Municipal Corporation (Shri. Rahul Salunke, Executive Engineer, PMC, Pune)
- c. Representative of Maharashtra State Pollution Control Board (Dr. Y. B. Sontakke, Joint Director (Water), MPC Board, Mumbai, Shri. Nitin Shinde, I/c. Regional Officer, MPC Board, Pune, and Shri. Pratap Jagtap, Sub Regional Officer, MPC Board, Pune-I).

The Committee Members visited M/s. Maa Sankalp Buildcon, A1, A2, B, C1 & C2, S. No. 40, H. No. 1/3/2 + 1/4 + 1/5 and M/s. Maa Sankalp Buildcon, D1, D2, E, F1 & F2 S. No. 40, H. No. 1/3/2, + 1/4+1/5, Yewalewadi, Taluka Haveli District Pune on August 9th, 2021. It is a Residential Project.

The current status report is as below: -

Sr. No.	Point Examined	Remarks.
a	The PP has been misleading, on account of the two different projects	M/s. Maa Sankalp Buildcon is the construction company and M/s. Sai Dwarka is the project name. As submitted by PMC vide letter dtd. 26.08.2021 M/s. Maa Sankalp Buildcon (Project name is Sai Dwarka Part I and Part II) A1, A2, B, C1 & C2, S. No. 40, H. No. 1/3/2 + ¼ + 1/5 and D1, D2, E, F1 & F2 S. No. 40, H. No. 1/3/2, + ¼+1/5, Yewalewadi, Taluka Haveli District Pune are two different projects which are adjacent to each other, and hold different permissions, plinth checking certificates, completion certificates, side and front margins, separate recreational open spaces and separate amenity spaces which are adjacent to each other.
b	BUA of the project was more than 20,000 sqm but PP did not apply for EC and consent	
c	PP has completed BUA of 38,745.13 sqm, proposed construction BUA is 6,265.87 sqm and total BUA is 45,011 sqm, comprising 6 buildings and 486 flats, without obtaining any environment clearance from SEIAA, any prior consent to establish and any prior consent to operate from MPCB.	Project Sai Dwarka Part-I:- As per the PMC's report, M/s. Maa Sankalp Buildcon (project name - Sai Dwarka, Part I) has been constructed vide CC no. CC/003406/13 dtd. 09.01.2014. As per the layout sanctioned by PCM vide CC no. CC/3296/17 dtd. 09.03.2018, the total built-up area is 19,357.20 Sq.m. As per the Architect's Certificate, dtd. 10.08.2021, the total constructed built-up area is 19,315.42 Sq.m. As per the last revision vide CC no. CC/0403/20 dtd. 24.08.2020, the total built-up area is 22,770.6 Sq.m. However, PP has not yet started construction activity as per the CC, dtd. 24.08.2020 as it requires prior EC.
d	BUA of project was more than 45,011 sqm but PP did not	

Sr. No.	Point Examined	Remarks
	apply for Environment Clearance from SEIAA or any consent from MPCB.	<p>Project Sai Dwarka Part-II:-</p> <p>As per report of PMC M/s. Maa Sankalp Buildcon (project name - Sai Dwarka, Part II) has been constructed vide CC no. CC/0011/14 dtd. 01.04.2014. As per the layout sanctioned by PCM vide CC no. CC/3294/17 dtd. 09.03.2018, the total built-up area is 19,469.98 Sq.m.</p>
e	PP has not obtained any prior Environment Clearance from SEIAA or MoEF	<p>As per the Architect's Certificate, dtd. 10.08.2021, the total constructed built-up area is 19,429.71 sq.m.</p> <p>As per the last revision vide CC no. CC/0404/20 dtd. 24.08.2020, the total built-up area is 20,490.12 sq.m. However, PP has not yet started construction activity as per CC dtd. 24.08.2020 as it requires prior EC.</p>
f	PP has not obtained any prior Consent to Establish from MPCB	<p>Copy of the PMC report, dtd. 26.08.2021 and the Architect's Certificate are attached in Annexures I & II.</p>
g	The PP has achieved partial project completion in mid - 2018 but has not applied for Consent to Operate and started using the project without the Consent to Operate	<p>Environment Department, Govt. of Maharashtra has issued Show Cause Notice/ Proposed Direction under Section 5 of the Environment (P) Act 1986 r.w. EIA Notification, dtd. 14.09.2006, issued top PP, vide letter dtd. 29.08.2019 for violation of EIA Notification. Subsequently, the Direction has been withdrawn as there was no violation of EIA Notification, 2006, vide letter no. COMP-2019/ CR/24 SEIAA dtd. 26.11.2019.</p> <p>Copy of the Direction, dtd. 29.08.2019 and Withdrawn Direction, dtd. 26.11.2019 are attached in Annexures III & IV.</p> <p>The PP has applied for Environment Clearance on 08.08.2019 for:</p> <p>M/s. Sai Dwarka- Phase - I and II at S. No. 40, H. No. 1/3/2 + ¼ + 1/5 Yewalewadi, Taluka Haveli</p>



Sr. No.	Point Examined	Remarks
		<p>District Pune for TPA- 10,000 Sq.m and TBUA- 22,642.94 Sq.m., and for</p> <p>M/s. Sai Dwarka- Phase - III and IV at S. No. 40, H. No. 1/3/2, + ¼+1/5, Yewalewadi, Taluka Haveli District Pune for TPA- 10,000 Sq.m and TBUA- 22,368.06 Sq.m.</p> <p>The EC is under process.</p> <p>Copy of the EC application, dtd. 08.08.2019 is attached in Annexure V</p> <p>The PP has obtained Consent to Establish from MPC Board, vide letter dtd. 17.03.2020, for M/s. Maa Sankalp Buildcon, A1, A2, B, C1 & C2, S. No. 40, H. No. 1/3/2 + ¼ + 1/5 Yewalewadi, Taluka Haveli District Pune for TPA - 10,000 Sq.m and TBUA- 22,642.94 Sq.m.</p> <p>The PP has obtained Consent to Establish from MPC Board, vide dtd. 17.03.2020 for M/s. Maa Sankalp Buildcon, D1, D2, E, F1 & F2 S. No. 40, H. No. 1/3/2, + ¼+1/5, Yewalewadi, Taluka Haveli District Pune for TPA- 10,000 Sq.m and TBUA- 22,368.06 Sq.m.</p> <p>Copy of the Consent to Establish, dtd. 17.03.2019 for both projects is attached in Annexure VI & VII.</p>
h	PP carried out the construction activity without conducting an environment impact assessment	An Environment Impact Assessment Report is required only when the proposed BUA exceeds the threshold limit of 1,50,000 sqm, as per EIA Notification 2006
i	PP has extracted huge quantity of groundwater without any permission from two borewells for construction of the project	
j	PP is illegally extracting groundwater without permission from competitive	

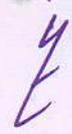


Sr. No.	Point Examined	Remarks
	authority for operational purpose	
k	PP has not made any test for groundwater contamination and quality of water although there is serious groundwater contamination	No borewells were noticed on site in the visit.
l	PP has not provided any solid waste management system. The waste generated is dumped in the PMC waste yard, creating burden on public systems and this solid waste is generating various greenhouse gases.	PP has provided separate Organic Waste convertors of 250 KGD capacity each, for both projects, for the treatment of wet waste
m	PP has not provided any energy conservation systems for energy saving like passive solar measures or solar panels system	The PP has provided solar panels on the transformer room and club house for both projects.
n	PP has not provided any rain water harvesting system for groundwater recharge	A separate rainwater harvesting system has been provided by the PP for both projects
o	PP has not preserved the top layer of fertile soil and there is no test for contamination	The existing buildings have already been constructed and there was no ongoing construction activity during the visit. The committee is unable to comment on soil preservation.
p	PP has not grown tree plantation as per the norms	The Tree NOC from Tree Authority, PMC, dtd. 01.02.2020 for one project has been obtained, and for the other project, there is a provisional NOC obtained on 28.12.2018. Copy of NOC for both projects is enclosed herewith as Annexure VIII.

Sr. No.	Point Examined	Remarks
q	The PP has provided swimming tank which may create further pressure on water resources	There is no swimming pool constructed on site.
r	PP has installed 2 DG sets at the project site and the operation of DG set is causing air pollution	PP has installed DG sets of 125 KVA capacity for both projects separately.
s	Huge quantity of sewage water is generated and there is no scientific treatment of sewage water by PP	PP has provided two STP of MBBR technology with filters of capacity 150 and 140 cmd respectively for each project separately.
t	PP is creating huge burden on the environment due to day-to-day waste generation by consumption of natural resources and it is causing huge burden on the public facilities and services on account of environment damage	Dry waste management is carried out by M/s. SWACH Pune Seva Sahakari Sanstha Ltd; Pune.
y	There is no approach road for fire engine	PP has obtained Fire NOC for both projects. Copy of both projects is enclosed herewith as Annexure IX.
z	PP has not provided the slope in the ratio of 1:10	No ramps have been constructed in either project.
aa	PP has not provided site margin as per the DC Rules	Construction work is carried out as per the sanctioned plan approved by PMC.
bb	PP has not provided fire and safety systems at site	PP has provided fire and safety measures at site and obtained Fire NOC. Copy of both projects is enclosed herewith as Annexure IX.

Remarks of committee: -

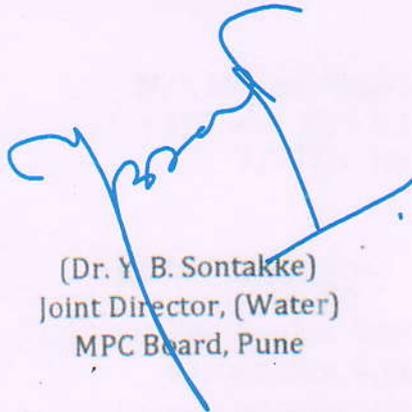
Upon perusal of the report submitted by the Executive Engineer of the Building Permission Department, Pune Municipal Corporation, Pune dated 26.08.2021 and Architect's Certificate, dated 10.08.2021, under Annexure - I & II, it is concluded that these are two different projects which are adjacent to each other, and hold different




permissions, plinth checking certificates, part completion certificates, side and front margins, separate recreational open spaces and separate amenity spaces. The total constructed built-up area of each developed individual project has not gone beyond 20,000 Sq M and hence does not require prior Environment Clearance.


 (Rahul Salunke)
 Executive Engineer,
 PMC, Pune


 (Nitin Shinde)
 I/c. Regional Officer,
 MPC Board, Pune


 (Dr. Y. B. Sontakke)
 Joint Director, (Water)
 MPC Board, Pune


 (Pankaj Joshi)
 Member, SEIAA, Mumbai

Place:- **Pune**

Date:- 06/09/2021

Annexure - I



Office Of City Engineer,
Building Permission Department,
Pune Municipal Corporation
Outward No- BP212377
Date- 26/08/2021

To,
Regional Officer,
Maharashtra Pollution Control Board,(Pune)
Jog Center 3rd floor,
Mumbai -Pune Road,
Wakdewadi, Pune -03
Email- sropune1@mpcb.gov.in

Subject:- Joint visit with member of CPCB, SEIAA and other member of committee constituted as per order passed by honorable NGT in Original Application No. 20/2020 (WZ) (IA No. 31/2020)

Reference:- Joint visit with member of CPCB, SEIAA and other member of committee on Date - 09/08/2021 at Sai Dwarika Building Project at S.No. 40 [Part], Yewalewadi, Pune.

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Sai Dwarika Part I and Sai Dwarika Part II are two different projects and hold different permissions, plinth checking certificates, completion Certificates, side margins, front margins, separate recreational open spaces and separate amenity spaces.

Sai Dwarika Part II

1. Sai Dwarika Part II is building project developed on land bearing S.No. 40, H.No. 1/3/2 + 1/4 + 1/5, Yewalewadi, Pune and has its own open space.
2. Construction work of project Sai Dwarika Part II is initiated and constructed vide commencement certificate number CC/0011/14, Dated 01/04/2014. It has its revision vide CC/3294/17, Date: 09/03/2018. The details of built up area as per revised building plans are as below.

The FSI area details according to Commencement Certificate No. CC/3294/17, Date: 09/03/2018 are as follows-

Sr.No.	Wings	Proposed Floors	Proposed Tenements	FSI (Sq.M.)	Observation at Site
1.	A1+A2	P+11	87	3842.22	P+11 Completed
2.	B	P+11	43	3404.35	P+11 Completed
3.	C1+C2	P+10	79	3568.08	P+10 Completed
TOTAL	5 WINGS		209	10814.65	

The NON FSI area details according to commencement Certificate No. CC/3294/17,
Date: 09/03/2018 are as follows:-

BALCONY (Sq.M.)	STAIRCASE (Sq.M.)	PASSAGE (Sq.M.)	TERRACE (Sq.M.)	LIFT + L.M.R. (Sq.M.)	REFUGEE AREA (Sq.M.)	TOP TERRCE (Sq.M.)	OHT+UGT +STP+TR. (Sq.M.)	TOTAL (Sq.M.)
1073.62	1158.64	2660.49	1801.62	28.42	175.39	1365.89	391.26	8655.33

3. Sai Dwarika Part II has its revision vide CC/0404/20, Date: 24/08/2020 (LAYOUT for IOD purpose). The details of built up area as per Layout are as below.

The FSI area details according commencement Certificate No. CC/0404/20, Date: 24/08/2020 (approved Layout of Building for EC purpose) are as follows-

Sr.No.	Wings	Proposed Floors	Proposed T enements	FSI (Sq.M.)	Observation at Site
1.	A1+A2	P+11	88	4105.47	P+11 Completed
2.	B	P+11	44	3556.70	P+11 Completed
3.	C1+C2	P+11	88	4305.16	P+10 Completed
TOTAL	5 WINGS		220-	11967.33	

The NON FSI area details according to commencement Certificate No. CC/0404/20,
Date: 24/08/2020 are as follows:-

BALCONY (Sq.M.)	STAIRCASE (Sq.M.)	PASSAGE (Sq.M.)	TERRACE (Sq.M.)	LIFT + L.M.R. (Sq.M.)	REFUGEE AREA (Sq.M.)	TOP TERRCE (Sq.M.)	OHT+UGT +STP+TR. (Sq.M.)	TOTAL (Sq.M.)
1102.83	1219.94	2228.07	1892.86	8.58	227.06	1415.85	427.60	8522.79

4. 10% open space & 15% Amenity space is provided as per the provision of D.C. Rule.
5. The FSI area of Sai Dwarika Part II is 10814.65Sq.M. and NON FSI area is 8655.33Sq.M. The total built up area (FSI + NON FSI) is 19469.98Sq.M. as per plans approved by PMC vide commencement Certificate No. CC/3294/17, Date: 09/03/2018 which is less than 20000 Sq.M, hence Environment Clearance (EC) Certificate was not made mandatory for carrying out construction work of Sai Dwarika Part II according to EIA-Notification 2006 dated 14/09/2006.
6. As per letter issued by Architect Mr. Mahendra Dhanorkar, inward no-3470 Dated 26/08/2021, the construction at the above mentioned site is already initiated and completed Built-up Area is 19429.71 Sq.M. which is also less than 20000 Sq.M.

F.S.I.	10814.65 Sq.M.
Non- F.S.I.	8615.06 Sq.M.
Total Built-up Area	19429.71 Sq.M.

Sr.No.	Wings	Proposed Floors	Proposed Tenements	FSI (Sq.M.)	Observation at Site
1.	D1+D2	P+11	88	4204.47	P+11 Completed
2.	E	P+12	48	3511.59	P+11 Completed
3.	F1+F2	P+12	96	4584.91	P+10 Completed
TOTAL	5 WINGS		232	12300.97	

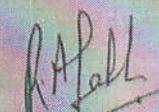
The NON FSI area details according to commencement Certificate No. CC/0403/20, Date: 24/08/2020 are as follows:-

BALCONY (Sq.M.)	STAIRCASE (Sq.M.)	PASSAGE (Sq.M.)	TERRACE (Sq.M.)	LIFT (Sq.M.)	REFUGEE + CLUB HOUSE (Sq.M.)	TOP TERRACE (Sq.M.)	OHT+UGT +STP+TR. (Sq.M.)	TOTAL (Sq.M.)
1278.38	1257.87	2024.58	1854.25	8.58	227.06	1415.8	403.06	8469.63
						5		

4. 10% open space & 15% Amenity space is provided as per the provision of D.C. Rules.
5. The total built up area (FSI + NON FSI) is 19357.20 Sq.M, as per sanctioned layout by PMC vide commencement Certificate No. CC/3296/17, Dated: 09/03/2018. This area being less than 20000 Sq.M, hence Environment Clearance (EC) Certificate was not made mandatory for carrying out for Sai Dwarika Part I according to EIA Notification 2006 dated 14/09/2006.
6. As per letter issued by Architect Mr. Mahendra Dhanorkar, inward no-3470 Dated 10/08/2021, the construction at the above mentioned site is already initiated and completed Built-up Area is 19315.42 Sq.M, which is also less than 20000 Sq.M.

F.S.I.	10800.21 Sq.M.
Non- F.S.I.	8515.21 Sq.M.
Total Built-up Area	19315.42 Sq.M.

7. Environment Department, Gov. of Maharashtra also mentioned in their letter No. Comp-2019/CR-24/SEIAA, Dated: 26/11/2019 that, "Sai Dwarika Part I and Sai Dwarika Part II" are two different projects and are liable to be excluded from getting environmental clearance as per provision of the environment (p) Act." Part Completion Certificate is issued to Sai Dwarika Part I for Wing E and F1+F2 vide OCC/1463/18 Dt. 31/02/2019 from Pune Municipal Corporation.


 Executive Engineer
 Building Permission Dept.
 Pune Municipal Corporation.

Architectural

7. Pune Municipal Corporation has served STOP WORK notice to developers M/s. MaaSankalp Buildcon on 08/11/2019 vide office letter no. Zone 2/4404 after receiving complaint of Mr. Tanaji Gambhire. Thereafter developer M/s. MaaSankalp Buildcon submitted letter issued by Principal Secretary, Environment Department, Gov. of Maharashtra vide No. Comp-2019/CR-24/SEIAA, Dated: 26/11/2019 mentioning "Sai Dwarika Part I and SaiDwarikaPart II" are two different projects and are liable to be excluded from getting environmental clearance as per provision of the environment (p) Act." Hence stop work notice was withdrawn for the projects.

Sai Dwarika Part I

1. Sai Dwarika Part I is building project developed on land bearing S.No. 40,H.No. 1/1 + 1/2 + 1/3/1, Yewalewadi, Pune.
2. Construction work of project Sai Dwarika Part I is initiated and constructed vide commencement certificate number CC/003406/13, Dated 09/01/2014. It has its revision vide commencement certificate number CC/3296/17, Dated:09/03/2018. The details of built up area as per this revision are as below.

The FSI area details according to commencement Certificate No. CC/3296/17, Dated: 09/03/2018 are as follows-

Sr.No.	Wings	Proposed Floors	Proposed Tenements	FSI (Sq.M.)	Observation at Site
1.	D1+D2	P+10	79	4020.83	P+10Completed
2.	E	P+11	43	2907.62	P+11 Completed
3.	F1+F2	P+11	87	3871.76	P+11Completed
TOTAL	5 WINGS		209	10800.21	

The NON FSI area details sanctioned by PMC vide commencement Certificate No. CC/3296/17, Dated: 09/03/2018 are as follows:-

BALCONY (Sq.M.)	STAIRCASE (Sq.M.)	PASSAGE (Sq.M.)	TERRACE (Sq.M.)	LIFT + L.M.R (Sq.M.)	REFUGEE AREA (Sq.M.)	TOP TERRCE (Sq.M.)	OHT+UGT +STP+TR. (Sq.M.)	TOTAL (Sq.M.)
1245.16	1158.64	2482.17	1700.26	28.42	180.52	1365.89	395.93	8556.99

3. Sai Dwarika Part I has its revision vide CC/0403/20, Date: 24/08/2020 (LAYOUT for IOD purpose). The details of built up area as per Layout are as below.

The FSI area details according commencement Certificate No. CC/0403/20, Date: 24/08/2020 (approved Layout of Building for EC purpose) are as follows-

Architectural
Interior Designers

17, Dhanvantari Apt., 2014 Sadashiv Peth, Tilak Road,
Pune 411030. Tele. : 24433750 M : 9822001282
email : ardhanorkar@gmail.com



MAHENDRA
DHANORKAR
B. Arch.

TO WHOM SO EVER IT MAY CONCERN

I am appointed as an Architect for the Proposed Residential Project "SAI DWARIKA - PHASE 1 & 2" of M/s. MAA SANKALP BUILDCON at S.NO. 40, H.NO. 1/3/2 + 1/4 + 1/5, VILLAGE: YEWALEWADI, TALUKA: HAVELI, DISTRICT: PUNE.

The Total Sanctioned Built-up Area for the said project, as per Sanction Plan vide no. CC/3294/17, Dated: 09/03/2018, is as under:

F.S.I.	10814.65 Sq.M.
Non- F.S.I.	8655.33 Sq.M.
Total Built-up Area	19469.98 Sq.M.

We are proposing the Total Built-up Area for the project as under:

F.S.I.	13400.62 Sq.M.
Non- F.S.I.	9243.32 Sq.M.
Total Built-up Area	22642.94 Sq.M.

The construction at the above mentioned site is already initiated and completed Built-up Area is as under:

F.S.I.	10814.65 Sq.M.
Non- F.S.I.	8615.06 Sq.M.
Total Built-up Area	19429.71 Sq.M.

This confirmation is given this 10th day of August 2021.

Regards,

MAHENDRA DHANORKAR
CA\93\16174

ARCHITECT
MAHENDRA DHANORKAR
(B.ARCH.)
Regt. No. C.O.A.16174/93

Architectural
Interior Designers

17, Dhanvantari Apt., 2014 Sadashiv Peth, Tilak Road,
Pune 411030. Tele. : 24433750 M : 9822001282
email : aradhanorkar@gmail.com

Kivas'
Associates

MAHENDRA
DHANORKAR
B. Arch.

TO WHOM SO EVER IT MAY CONCERN

I am appointed as an Architect for the Proposed Residential Project "SAI DWARIKA - PHASE 3 & 4" of M/s. MAA SANKALP BUILDCON at S.NO. 40, H.NO. 1/1 + 1/2 + 1/3/1, VILLAGE: YEWALEWADI, TALUKA: HAVELI, DISTRICT: PUNE.

The Total Sanctioned Built-up Area for the said project, as per Sanction Plan vide no. CC/3296/17, Dated: 09/03/2018, is as under:

F.S.I.	10800.21 Sq.M.
Non- F.S.I.	8556.99 Sq.M.
Total Built-up Area	19357.20 Sq.M.

We are proposing the Total Built-up Area for the project as under:

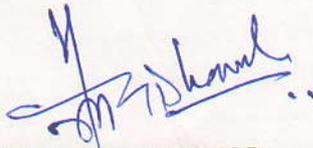
F.S.I.	13320.65 Sq.M.
Non- F.S.I.	9047.41 Sq.M.
Total Built-up Area	22368.06 Sq.M.

The construction at the above mentioned site is already initiated and completed Built-up Area is as under:

F.S.I.	10800.21 Sq.M.
Non- F.S.I.	8515.21 Sq.M.
Total Built-up Area	19315.42 Sq.M.

This confirmation is given this 10th day of August 2021.

Regards,



MAHENDRA DHANORKAR
CA\93\16174

ARCHITECT
MAHENDRA DHANORKAR
(B.ARCH.)
Regt. No. C.O.A.16174/93

GOVERNMENT OF MAHARASHTRA

No.Comp-2019/CR-24/SEIAA
Environment Department,
217(Annex), Mantralaya,
Mumbai-400 032
Date 23/08/2019



To,
M/s. MAA SANKALP BUILDCON LLP
Shop No. 25, B-Wing KPCT Mall,
Fatimanagar, Near Mega Mart,
Opp. Parmar Nagar, Wanwadi, Pune-411013.

Subject: - Proposed Directions u/s 5 of the Environmental (P) Act, 1986 r.w. EIA Notification-2006 dated 14.9.2006

Reference: - Complaint / Notice of Mr. Tanaji Balasaheb Gambhire through Advocate Nitin Lonkar dated 29.06.2019 and Email from Complainant Dated-23.07.2019

WHEREAS, it was obligatory on your part to obtain prior Environment Clearance from the Competent Authority, as per the EIA Notification, 2006, dated 14.9.2006, before starting any building construction activity.

AND WHEREAS, we are in receipt of above referred wherein following issues are raised by the complainants in respect of your building construction project "Sai Dwarka" situated at Survey No. 40/1/1, 40/1/2 & 40/1/3/1 as Part-1, 40/1/3/2, 40/1/4 & 40/1/5 as Part-2 of Village-Yewalewadi, Taluka-Haveli, District-Pune.

- That the PP has mislead on account of two different projects comprising of 6 buildings, 415 flats and total BUA of 41900 Sq. Mtrs..
- That BUA of project was more than 41900 Sq. Mtrs. but PP did not applied for Environment clearance from SEIAA and also not applied for consents from MPCB
- PP has not obtained any prior Environment Clearance from SEIAA or MoEF
- PP has not obtained any prior Consent to Establish from MPCB.
- PP carried out construction activity without Environment Impact Assessment.
- PP has extracted huge quantity of ground water from two bore wells for construction of project without any permission from competitive authority.
- PP has not made any test for ground water contamination and quality of water and there is serious ground water contamination.
- PP has not provided any solid waste management system and waste generated is dumped to PMC waste yard creating burden on public systems and solid waste is generating various greenhouse gases and there is no scientific disposal of the solid waste generated from project.

महापौराधिकार आयुक्त

पुणे महानगरपालिका

- कनि. क. का. (र.)

- शि.क. का. (र.)

श्री. क. का. (र.)
श्री. क. का. (र.)

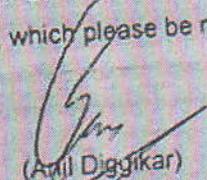
- i) PP has not provided any energy conservation system for energy saving like solar system
- j) PP has not provided any rain water harvesting system for ground water recharge.
- k) PP has not preserved top layer of fertile soil and there is no soil test for contamination.
- l) PP has not made tree plantation as per the norms.
- m) PP has installed 2 DG sets at project site and operation of DG set is causing air pollution.
- n) Huge quantity of sewage water is generated and there is no scientific treatment of sewage water as PP has not installed.
- o) PP is creating huge burden on the environment due to day to day waste generation by consumption of natural resources and it is causing huge burden on the public facilities and services on account of environment damage.
- p) That the PP has committed the illegal activities and given rise to the violation of environmental protection enactments and further caused degradation of environment & ecology intentionally.
- q) PP has not complied the conditions of commencement certificate mandating prior environment clearance and consents from the MPCB.
- r) PP has not complied the conditions of commencement certificate related to the installation of environment infrastructure to avoid the degradation.
- s) PP has made illegal tree cutting.
- t) There is no approach road for fire engine.
- u) PP has not provided the slope in the ratio of 1:10
- v) PP has not provided site margin as per the DC Rules
- w) PP has not provided fire and safety system at site.
- x) PP in connivance with PMC officer has violated the provisions of Environment enactment and PMC officers are also equally responsible.
- y) PP has caused traffic congestion in the area due to this project and cause to air pollution on account of emission from the vehicles.
- z) PP has not made any environment management plan.
- aa) PP has caused substantial damage to environment and ecology more than Rs. 300 Crores. which shall be recovered from PP.
- bb) PP is unapologetic and PP has adopted careless and reckless attitude towards the environment protection.
- cc) Thus it is mandatory to stop the project construction permanently till the compliance / rectification of the above illegal act and removal of the defects from the construction.

AND WHEREAS, as per the Complaint / Notice above referred, you have not obtained mandatory prior Environment Clearance, Consent to Establish and Consent to Operate in proposed Residential Building Construction Project at Survey No. 40/1/1, 40/1/2 & 40/1/3/1 as Part-1, 40/1/3/2, 40/1/4 & 40/1/5 as Part-2 of Village-Yewalewadi, Taluka-Haveli, District-Pune. This amounts to violation of the EIA Notification-2006 r/w Environment (Protection) Act-1986 along with Water

NOW THEREFORE, in view of the above non-compliances, you are hereby directed to show cause as under: -

- a) Why your building construction activity shall not be stopped forthwith for the violation of Environment Impact Assessment Notification dated 14.09.2006, issued by the ministry of Environment & Forest, Government Of India, for not obtaining prior Environmental Clearance from the Competent Authority / Government of Maharashtra?
- b) Why further legal action shall not be initiated against you under the provisions of the Environment (Protection) Act, 1986 and Rules made there under.

Take notice that, you are hereby directed to submit your reply within a period of 15 days from the receipt of this Proposed Directions, after receipt of your reply, you may call for personal hearing so as to take appropriate decision in the matter, failing which, this office has no option than to initiate legal action against you including stoppage of your construction activity, which please be noted.


 (Anil Digikar)
 Principal Secretary,
 Environment Department &
 Member Secretary- SEIAA Maharashtra

Copy to:
 Pune Municipal Corporation Through Commissioner
 Shivajinagar, Pune-411 005

You are the sanctioning authority of the aforesaid project therefore you are hereby requested to take appropriate actions against project proponent and also to submit the documents related to Project.

Enclosed: Copy of Complaint / Notice of Mr. Tanaji Balasaheb Gambhire through Advocate Nitin Lonkar dated 29.06.2019 is attached herewith

बांधकाम विकास विभाग श्रान क्र. २
 पुणे महानगरपालिका
 आवक क्रमांक:- ५३३६
 दिनांक:- २०/६/२०१९

O.W. NO.

6215

17/9/19

स्वागत कक्ष
 पुणे महानगरपालिका
 पुणे-४११००५
 आवक क्रं. ६०६०६८
 दिनांक. १६/०९/१९
 विभाग आकृष्ट कार्यालय


 अधीक्षक अभियंता
 बांधकाम विकास विभाग
 पुणे महानगरपालिका

शान अभियंता कार्यालय
 पुणे महानगरपालिका
 आवक क्र.: ९०१२/१०११
 दिनांक:- १०/११/१९
 २०/६/२०१९

Bhatnagar

Learn Report

C.E

19/9

Government of Maharashtra

No. Comp-2019/CR- 24/SEIAA
Environment Department
217 (Annex), Mantralaya,
Mumbai- 400 032.
November 26, 2019.

To,
M/s MAA SANKALP BUILDCON LLP,
Shop No.25, B-Wing KPCT Mall,
Fatimanagar, Near Mega Mart,
Opp. Parmar Nagar, Wanwadi,
Pune- 411 013.

Subject:- Withdrawal of Proposed Directions dated 29.8.2019 issued under Section 5 of the Environment (P) Act, 1986 r.w. EIA Notification dated 14.09.2006.

Ref. :-

- 1) Complaint Notice of Mr. Tanaji Balasaheb Gambhire through Adv. Nitin Lonkar dated 29.06.2017.
- 2) Show cause Notice/Proposed Directions u/s 5 of the Environment (P) Act, 1986 r.w. EIA Notification dated 14.09.2006 issued to you vide letter dated 29.08.2019.
- 3) Representation submitted by M/s Maa Sankalp Buildcon LLP. vide its letter dated November,2019.
- 4) Personal hearing conducted in the chamber of the Secretary, Environment Department on 11.11.2019.

We refer to the Show Cause notice/proposed directions at reference (2) dated 29.08.2019 issued to you under section 5 of the Environment (P) Act 1986 r.w. EIA Notification dtd. 14.09.2006 whereby and whereunder you were asked to show cause as to why your building construction activity in respect of project "Sai Dwarika" situated at Survey No. 40/1/1, 40/1/2 & 40/1/3/1 as Part-1, 40/1/3/2, 40/1/4 & 40/1/5 as Part-2 of Village-Yewalewadi, Taluka-Haveli, District- Pune should not be stopped forthwith for the violation of EIA Notification dated 14.09.2006, and why further legal action should not be initiated against you under the provisions of Environment (P) Act 1986 and Rules made thereunder.

We also refer to the representation made by Maa Sanakalp Buildcon LLP under reference (2) above and also the personal hearing conducted in the chamber of the Secretary, Environment Department on 11.11.2019 in connection with our said show-cause notice dated 29.8.2019.

//2//

After going through the documents submitted by you alongwith your representation dated November, 2019 and the submissions made during the personal hearing conducted on 11.11.2019, it has been observed that the project proponent Maa Sankalp Buildcon LLP has started the activity of construction in respect of a residential project called "Sai Dwarika" on land bearing Survey No. 40/1/1, 40/1/2 & 40/1/3/1 as Part-1, 40/1/3/2, 40/1/4 & 40/1/5 as Part-2 of Village-Yewalewadi, Taluka-Haveli, District-Pune.

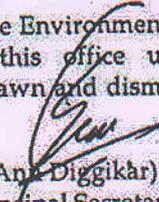
Based on the complaint/Notice of Mr. Mr. Tanaji Balasaheb Gambhire through Advocate Nitin Lonkar dated 29.06.2017 this office had served the Show Cause Notice under reference (2) above to Maa Sankalp Buildcon LLP. On the basis of the reply it is observed that the project called "Sai Dwarika" has been constructed on Survey No. 40/1/1, 40/1/2 & 40/1/3/1 as Part-1, 40/1/3/2, 40/1/4 & 40/1/5 as Part-2 of Village-Yewalewadi, Taluka-Haveli, District-Pune. The said project was started construction activities after obtaining all the necessary permissions and sanctions from the appropriate authorities.

It is evident from the record that M/s Maa Sankalp Buildcon LLP has two plots under development at Survey Nos. 40/1/1, 40/1/2 & 40/1/3/1 as Part-1, 40/1/3/2, 40/1/4 & 40/1/5 as Part-2 of Village-Yewalewadi, Taluka-Haveli, District-Pune. It appears that these two plots are having separate demarcation, independent layout sanctions and Building permission and from PMC bearing No.CC3296/17 dtd.9/3/2018 and CC3294/17 dtd. 9/3/2018.

It is seen from the records of this office project proponent and its reply on record, the total BUA construction for the above said plots as per the sanctions is 19357.20 Sq. Mtrs. and 19469.98 Sq. Mtrs. which is less than 20000 Sq. Mtrs. and hence there is no violation as per the EIA Notification, 2006. However, in case the sanction exceeds 20000 Sq. Mtrs. limit, the developers is required to obtain EC from the appropriate authority. No construction to be made for any construction exceeds 20000 Sq. Mtrs unless Environmental Clearance is obtained and consent to establish is obtained by the developer.

It is clear from the record that the project proponent has made total BUA construction for the above said plots as per the sanctions is 19357.20 Sq. Mtrs. and 19469.98 Sq. Mtrs. which is less than 20000 Sq. Mtrs. and hence there is no violation as per the EIA Notification, 2006. Therefore, there is no case of violation of the Environment (P) Act, 1986 r.w. EIA Notification dated 14.9.2006. Therefore, the Show Cause Notice/Proposed Directions u/s 5 of the Environment Act needs to be withdrawn and dismiss the complaint.

Hence, the Show cause Notice/Proposed Directions u/s 5 of the Environment (P) Act, 1986 r.w. EIA Notification dated 14.09.2006 issued by this office under its communication dated 29.8.2019 as per ref. (2) is hereby withdrawn and dismissed the complaint.


(Anil Diggikar)
Principal Secretary
Environment Department

Annexure - V

CONSOLIDATED STATEMENT: SEIAA-STATEMENT-0000003824

Subject: Environment Clearance for Proposed Residential Project

Is a Violation Case: No

1.Name of Project	Sai Dwarika - Phase I and II
2.Type of institution	Private
3.Name of Project Proponent	Mr.Vishal Suresh Pawar
4.Name of Consultant	Mr. Rajesh Srivastava - Pollution and Ecology Constrol Services (PECS)
5.Type of project	Housing Project
6.New project/expansion in existing project/modernization/diversification in existing project	New
7.If expansion/diversification, whether environmental clearance has been obtained for existing project	Not applicable
8.Location of the project	S.No.40, H.No. 1/3/2 + 1/4 + 1/5, YEWALEWADI, PUNE
9.Taluka	Haveli
10.Village	Yewalewadi
Correspondence Name:	Mr.Vishal Suresh Pawar
Room Number:	B-3
Floor:	-
Building Name:	KPCT Mall
Road/Street Name:	Fatimanagar
Locality:	Adjacent to Vishal Mega Mart
City:	Pune - 411013
11.Whether in Corporation / Municipal / other area	PMC
12.IOD/IOA/Concession/Plan Approval Number	Sanction Plan IOD/IOA/Concession/Plan Approval Number: CC/3294/17 Approved Built-up Area: 19469.98
13.Note on the initiated work (If applicable)	Work initiated and construction of Total BUA 19429.71 sqm completed as per Sanction Plan vide no. CC/3294/17 dated 09/03/2018
14.LOI / NOC / IOD from MHADA/ Other approvals (If applicable)	N.A.
15.Total Plot Area (sq. m.)	10000
16.Deductions	1524.08
17.Net Plot area	8475.92
18 (a).Proposed Built-up Area (FSI & Non-FSI)	FSI area (sq. m.): 13400.62 Non FSI area (sq. m.): 9242.32 Total BUA area (sq. m.): 22642.94
18 (b).Approved Built up area as per DCR	Approved FSI area (sq. m.): 10814.65 Approved Non FSI area (sq. m.): 8655.33 Date of Approval: 09-03-2018
19.Total ground coverage (m2)	1328.97
20.Ground-coverage Percentage (%) (Note: Percentage of plot not open to sky)	16%
21.Estimated cost of the project	334970715

22.Number of buildings & its configuration

Serial number	Building Name & number	Number of floors	Height of the building (Mtrs)
1	Wing A1&A2	P+11	36
2	Wing B	P+11	36
3	Wing C1&C2	P+14	45

CONSOLIDATED STATEMENT: SEIAA-STATEMENT-0000003825

Subject: Environment Clearance for Proposed Residential Project

Is a Violation Case: No

1.Name of Project	Sai Dwarika - Phase III and IV
2.Type of institution	Private
3.Name of Project Proponent	Mr.Vishal Suresh Pawar
4.Name of Consultant	Mr. Rajesh Srivastava - Pollution and Ecology Constrol Services (PECS)
5.Type of project	Housing Project
6.New project/expansion in existing project/modernization/diversification in existing project	New
7.If expansion/diversification, whether environmental clearance has been obtained for existing project	Not applicable
8.Location of the project	S.No. 40, H. No. 1/1 + 1/2 + 1/3/1, YEWALEWADI, PUNE
9.Taluka	Haveli
10.Village	Yewalewadi
Correspondence Name:	Mr.Vishal Suresh Pawar
Room Number:	B-3
Floor:	-
Building Name:	KPCT Mall
Road/Street Name:	Fatimanagar
Locality:	Adjacent to Vishal Mega Mart
City:	Pune - 411013
11.Whether in Corporation / Municipal / other area	PMC
12.IOD/IOA/Concession/Plan Approval Number	Sanction Plan IOD/IOA/Concession/Plan Approval Number: CC/3296/17 Approved Built-up Area: 19357.2
13.Note on the initiated work (If applicable)	Work initiated and construction of Total BUA 19315.42 sqm completed as per Sanction Plan vide no. CC/3296/17 dated 09/03/2018
14.LOI / NOC / IOD from MHADA/ Other approvals (If applicable)	N.A.
15.Total Plot Area (sq. m.)	10000
16.Deductions	1524.08
17.Net Plot area	8475.92
18 (a).Proposed Built-up Area (FSI & Non-FSI)	FSI area (sq. m.): 13320.65 Non FSI area (sq. m.): 9047.41 Total BUA area (sq. m.): 22368.06
18 (b).Approved Built up area as per DCR	Approved FSI area (sq. m.): 10800.21 Approved Non FSI area (sq. m.): 8556.99 Date of Approval: 09-03-2018
19.Total ground coverage (m2)	1317.65
20.Ground-coverage Percentage (%) (Note: Percentage of plot not open to sky)	16%
21.Estimated cost of the project	331027519

22.Number of buildings & its configuration

Serial number	Building Name & number	Number of floors	Height of the building (Mtrs)
1	Wing D1&D2	P+14	45
2	Wing E	P+11	36
3	Wing F1&F2	P+11	36

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 24010437/24020781
/24037124/24035273
Fax : 24044532/24024068
/24023516
Email : jdwater @mpcb.gov.in
Visit At : <http://mpcb.gov.in>



Kalpataru Point, 3rd & 4th floor,
Sion- Matunga Scheme Road No. 8,
Opp. Cine Planet Cinema, Near Sion Circle,
Sion (E), Mumbai - 400022

Infrastructure /Red/LSI

Consent order No: Format1.0/BO/JD (WPC)/UAN-078182/CE/CC- 2003001155
Date 17/03/2020

To,
M/s. Maa Sankalp Buildcon,
A1, A2, B & C1, C2 S.No .40/H.NO 1/3/2+1/4+1/5
Yevlewadi, Tal: Haveli, Dist: Pune.

Sub: Consent to Establish for Construction of Housing Project granted under Red Category.

Ref: 1. Your Application vide UAN No. -0000078182 Dated: 07/08/2019.
2. Minutes of 12th Consent Committee meeting held on 06/02/2020 and 14/02/2020

For: Consent to Establish for Construction of Housing project under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous and Other Wastes (M & TM) Rules, 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent is granted for a period up to commissioning of the project or of 5 years whichever is earlier.
- The proposed capital investment of the project is Rs.33.00 Cr.
(As per C.A certificate submitted by project proponent)

The Consent to Establish is valid for construction of Housing Project named as M/s. Maa Sankalp Buildcon, A1, A2, B & C1, C2 S.No .40/H.NO 1/3/2+1/4+1/5, Yevlewadi, Tal: Haveli, Dist: Pune, for total plot area of 10,000.00 Sqm and Proposed total construction built up area 22,642.94 Sqm, including utilities and services, and as per Commencement Certificate issued by local body.

3. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. No.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	NIL	NA	NA
2.	Domestic effluent	148.51	As per Schedule -I	60% should be reused & recycled and remaining should be discharged in municipal sewer

4. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. No.	Description of stack/ source	Capacity	Number Of Stack	Standards to be achieved
1.	DG Set	125 KVA	1	As Per Schedule -II

5. Conditions under Solid Waste Management Rules, 2016:

Sr. no.	Type Of Waste	Quantity & UOM	Treatment	Disposal
1	Wet garbage	379.50 Kg/Day	Organics waste Converter with composting facility / Biogas digester with composting facility	Used as Manure
2	Dry garbage	244.00 Kg/Day	--	Segregate and Hand over to Local Body for recycling
3.	STP sludge	13.46 Kg/day	STP	Used as manure

6. Project proponent shall not take any effective steps towards implementation of projects prior to obtaining Environment Clearance as per EIA Notification 2006 & amendments thereto
7. Conditions under Hazardous and Other Wastes (M & TM) Rules, 2016 for treatment and disposal of hazardous waste; NIL.
8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same should be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.
11. Project Proponent shall submit an affidavit in Board's prescribed format within 15 days regarding the compliance of conditions of EC/CRZ clearance and C to E.
12. Project Proponent shall install online monitoring systems for BOD, TSS and flow at the outlet of STP.
13. Project Proponent shall provide Organic waste digester with composting facility or Biogas digester with composting facility.

For and on behalf of the
Maharashtra Pollution Control Board

(E. Ravendiran, IAS)
Member Secretary

Received Consent fee of -

Sr. No.	Amount (Rs.)	Transaction . No.	Date	Drawn On
1	75,000/-	KKBKH19220878141	08/08/2019	Kotak Mahindra Bank Ltd

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune-I -- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai.
3. CC desk- for record & website updating purposes.

Schedule-ITerms & conditions for compliance of Water Pollution Control:

- 1) A] As per your application, you have proposed to install of Sewage Treatment Plants (STP) with the design capacity of **150.00 CMD**
- B] The Applicant shall operate the effluent treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

1.	pH	Between	6.5 to 9.0
2.	Total Suspended Solids	Not more than	20 mg/l.
3.	BOD 3 Days 27 degree C	Not more than	10 mg/l.
4.	Chemical oxygen Demand (COD)	Not to more than	50 mg/l.
5.	NH4 N	Not more than	5 mg/l.
6.	N Total	Not more than	10 mg/l.
7.	Fecal Coliform MPN/100 MI	Less than	100.0

C) The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, firefighting, on land for gardening etc and remaining shall be discharged in to the municipal sewerage system.

D] Project proponent shall operate STP for five years from the date of obtaining occupation certificate.

The Board reserves its rights to review plans, Specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant should obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto

- 2) The industry should ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 3) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act.

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Domestic purpose	170.7

- 4) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

Schedule-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have proposed to install the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type Of Fuel	Quantity	UOM	S%	SO ₂
1.	DG Set (125 KVA)	Acoustic enclosure	2.24	HSD	6.00	Lit/Hr	--	--

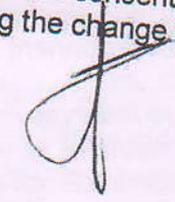
* Above roof of the building in which it is installed.

2. The applicant should operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Particulate matter	Not to exceed	150 mg/Nm ³ .
--------------------	---------------	--------------------------

3. The Applicant should obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement alteration well before its life come to an end or erection of new pollution control equipment. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

Maharashtra Pollution Control Board



Schedule-III
Details of Bank Guarantees

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Establish	Rs. 10 lakh	15 Days	Towards Compliance of EC and consent conditions.	Up to Commissioning of the project	Up to Commissioning of the project

Maharashtra Pollution Control Board

General Conditions:Schedule-IV

The following general conditions shall apply as per the type of the industry.

- 1) The applicant shall provide facility for collection of samples of sewage effluents, air emission and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and environmental protection Act 1986 and Solid Waste Management Rules, 2016 and E-Waste (Management) Rules, 2016.
- 3) Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4) Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5) Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
 - d) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - e) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - f) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - g) D.G. Set shall be operated only in case of power failure.
 - h) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - i) The applicant shall comply with the notification of MOEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 6) Solid Waste – The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rules, 2016 & E-Waste (M) Rules, 2016.
- 7) Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8) The treated sewage shall be disinfected using suitable disinfection method
- 9) The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992
- 10) The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 24010437/24020781
/24037124/24035273
Fax : 24044532/24024068
/24023516
Email : jdwater @mpcb.gov.in
Visit At : <http://mpcb.gov.in>



Kalpataru Point, 3rd & 4th floor,
Sion- Matunga Scheme Road No. 8,
Opp. Cine Planet Cinema, Near Sion Circle,
Sion (E), Mumbai - 400022

Infrastructure /Red/LSI

Consent order No: Format1.0/BO/JD (WPC)/UAN-078242/CE/CC- 2003001158

Date 17/03/2020

To,
M/s. Maa Sankalp Buildcon,
D1,D2 & E,F1&F2 .40/H.NO 1/3/2+1/4+1/5,
YEVLEWADI Tal: Haveli, Dist: Pune.

Sub: Consent to Establish for Construction of Housing Project granted under Red Category.

Ref: 1. Your Application vide UAN No. -0000078242 Dated: 08/08/2019.
2. Minutes of 12th Consent Committee meeting held on 06/02/2020 and 14/02/2020

For: Consent to Establish for Construction of Housing project under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous and Other Wastes (M & TM) Rules, 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent is granted for a period up to commissioning of the project or of 5 years whichever is earlier.
- The proposed capital investment of the project is Rs.33.00 Cr.
(As per C.A certificate submitted by project proponent)

The Consent to Establish is valid for construction of Housing Project named as M/s. Maa Sankalp Buildcon, D1,D2 & E,F1&F2 .40/H.NO 1/3/2+1/4+1/5, YEVLEWADI Tal: Haveli, Dist: Pune, for total plot area of 10,000.00 Sqm and Proposed total construction built up area 22,368.06 Sqm, including utilities and services and as per Commencement Certificate issued by local body.

3. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. No.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	NIL	NA	NA
2.	Domestic effluent	147.33	As per Schedule -I	60% should be reused & recycled and remaining should be discharged in municipal sewer

4. Conditions under Air (P&CP) Act, 1981 for air emissions:

Sr. No.	Description of stack/ source	Capacity	Number Of Stack	Standards to be achieved
1.	DG Set	125 KVA	1	As Per Schedule -II

5. Conditions under Solid Waste Management Rules, 2016:

Sr. no.	Type Of Waste	Quantity & UOM	Treatment	Disposal
1	Wet garbage	376.53 Kg/Day	Organics waste Converter with composting facility / Biogas digester with composting facility	Used as Manure
2	Dry garbage	242.00 Kg/Day	--	Segregate and Hand over to Local Body for recycling
3.	STP sludge	13.53 Kg/day	STP	Used as manure

6. Project proponent shall not take any effective steps towards implementation of projects prior to obtaining Environment Clearance as per EIA Notification 2006 & amendments thereto
7. Conditions under Hazardous and Other Wastes (M & TM) Rules, 2016 for treatment and disposal of hazardous waste; NIL.
8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same should be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.
11. Project Proponent shall submit an affidavit in Board's prescribed format within 15 days regarding the compliance of conditions of EC/CRZ clearance and C to E.
12. Project Proponent shall install online monitoring systems for BOD, TSS and flow at the outlet of STP.
13. Project Proponent shall provide Organic waste digester with composting facility or Biogas digester with composting facility.

For and on behalf of the
Maharashtra Pollution Control Board

(E. Ravendiran, IAS)
Member Secretary

Received Consent fee of -

Sr. No.	Amount (Rs.)	Transaction . No.	Date	Drawn On
1	75,000/-	KKBKH19220873075	08/08/2019	Kotak Mahindra Bank Ltd

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune-I -- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai.
3. CC desk- for record & website updating purposes.

Schedule-I

Terms & conditions for compliance of Water Pollution Control:

1) A] As per your application, you have proposed to install of Sewage Treatment Plants (STP) with the design capacity of 150.00 CMD

B] The Applicant shall operate the effluent treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

1.	pH	Between	6.5 to 9.0
2.	Total Suspended Solids	Not more than	20 mg/l.
3.	BOD 3 Days 27 degree C	Not more than	10 mg/l.
4.	Chemical oxygen Demand (COD)	Not to more than	50 mg/l.
5.	NH4 N	Not more than	5 mg/l.
6.	N Total	Not more than	10 mg/l.
7.	Fecal Coliform MPN/100 MI	Less than	100.0

C) The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, firefighting, on land for gardening etc and remaining shall be discharged in to the municipal sewerage system.

D] Project proponent shall operate STP for five years from the date of obtaining occupation certificate.

The Board reserves its rights to review plans, Specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant should obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto

2) The industry should ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

3) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act.

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Domestic purpose	169.35

4) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

Schedule-IITerms & conditions for compliance of Air Pollution Control:

1. As per your application, you have proposed to install the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type Of Fuel	Quantity	UOM	S%	SO ₂
1.	DG Set (125 KVA)	Acoustic enclosure	2.24	HSD	6.00	Lit/Hr	--	--

* Above roof of the building in which it is installed.

2. The applicant should operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Particulate matter	Not to exceed	150 mg/Nm ³ .
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3. The Applicant should obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement alteration well before its life come to an end or erection of new pollution control equipment. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

Maharashtra Pollution Control Board

Schedule-III
Details of Bank Guarantees

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Establish	Rs. 10 lakh	15 Days	Towards Compliance of EC and consent conditions.	Up to Commissioning of the project	Up to Commissioning of the project

Maharashtra Pollution Control Board

General Conditions:Schedule-IV

The following general conditions shall apply as per the type of the industry.

- 1) The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and environmental protection Act 1986 and Solid Waste Management Rules, 2016 and E-Waste (Management) Rules, 2016.
- 3) Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4) Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5) Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
 - d) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - e) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - f) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - g) D.G. Set shall be operated only in case of power failure.
 - h) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - i) The applicant shall comply with the notification of MOEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 6) Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rules, 2016 & E-Waste (M) Rules, 2016.
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- 8) The treated sewage shall be disinfected using suitable disinfection method
- 9) The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992
- 10) The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.



पुणे महानगरपालिका
वृक्ष प्राधिकरण विभाग
कोंढवा-येवलेवाडी क्षेत्रिय कार्यालय
जा.क्र.वृ.प्रा.जा / ४९२९
दिनांक १/२/२०२०

प्रति

मा. उप अभियंता

बांधकाम विकास विभाग झोन क्र.२

पुणे महानगरपालिका

यांजकडेस.....

विषय :-स.नं.४० हिस्सा नं.१/१+१/२+१/३/१(पी), येवलेवाडी, पुणे. येथील बांधकामास पूर्णत्वाचा दाखला देणेबाबत.

संदर्भ :-१) मॉ संकल्प बिल्डकॉन, यांचा दि.१९/१०/२०१९ चा अर्ज.

२) महापालिका आयुक्त यांचे कार्यालयीन परिपत्रक जा.क्र.न.अ.जा./ज/२३३, दि.२६/११/२००७.

३) मिळकतीचे एकूण क्षेत्रफळ ८४९९.४१ चौ.मी.

४) मान्य बांधकाम परवाना क्र. सी.सी/३२९६/१७, दि.०९/०३/२०१८.

संदर्भाकित क्र. १ च्या पत्रानुसार विषयाकित ठिकाणी असलेल्या जागेची समक्षा पाहणी करण्यात आली. सदर जागेचे क्षेत्रफळ ८४९९.४१ चौ.मी.असून सदर ठिकाणी एकूण ९४ वृक्षांचे यशस्वीरित्या संवर्धन केले आहे. सबब विषयाकित ठिकाणच्या बांधकामास पूर्णत्वाचा दाखला देण्यास खात्याची शिफारस आहे.

मा.स.कळावे,

रत्नाकर करडे

प्र.सहा उद्यान अधिकांक

पुणे महानगरपालिका

रविंद्र घोरपडे

महापालिका सहा आयुक्त तथा

वृक्ष अधिकारी

कोंढवा-येवलेवाडी क्षेत्रिय कार्यालय

पुणे महानगरपालिका

टिप:-१) मिळकतीत असलेल्या वृक्षाभोवती माती टाकणेसाठी २×२ आकाराची जागा सोडण्यात यावी.

२) संदर्भ क्र.२ नुसार प्रस्तुत मिळकतीचे नकाशे मंजूर करताना वृक्ष प्राधिकरण विभागाचे बांधकाम पूर्व ना हरकत पत्र घेतलेले नाही. त्याबाबत या खात्याची जबाबदारी राहणार नाही.

प्रत:- मॉ संकल्प बिल्डकॉन

स.नं.४० हिस्सा नं.१/१+१/२+

१/३/१(पी), येवलेवाडी, पुणे.

मुद्रापु. १३८९ (५०x२ पानी ५० पुस्तके) ६-१६



उद्यान/वृक्ष प्राधिकरण

पुणे महानगरपालिका - वृक्ष प्राधिकरण विभाग

छ. संभाजीराजे उद्यान, जंगली महाराज रस्ता,
बालगंधर्व रंगमंदिराशेजारी, शिवाजीनगर, पुणे ५.

दूरध्वनी : ०२०-२५५३२५१४/२५५३८५५३

जा.क्र. : व.प्रा.जा /
महानगरपालिका सहाय्यक आयुक्त कार्यालय
दिनांकडवा-येवलेवाडी, पुणे महानगरपालिका

जा.क्र. २२५० दि. २८/१२/१८

प्रति,

श्री. संकल्प मिळकत
श. नं. ४० दि. १/३/२०१५/११५
येवलेवाडी

यांजकडे -

विषय :- श. नं. ४० दि. १/३/२०१५/११५ येथील बांधकामास
ना-हरकत पत्र देणेबाबत...

संदर्भ :- आपला वृक्ष प्राधिकरण कार्यालय आ. क्र. ४७१४, दि. १/१२/१८ रोजीचा अर्ज.

आपले संदर्भांकित पत्र मिळाले, विषयांकित ठिकाणच्या बांधकामास ना-हरकत पत्र देणेच्या प्रकरणी खालील कागदपत्रांची पूर्तता करणेची आवश्यकता आहे.

१. विषयांकित मिळकतीवर बांधकामास वृक्ष प्राधिकरण विभागाकडील बांधकामपूर्व ना-हरकत प्रमाणपत्राची प्रत.
२. विषयांकित मिळकतीवर यापूर्वी वृक्ष पूर्ण काढणे / पुनरोपण करणेस परवानगी घेतलेली असल्यास, परवानगीपत्राची प्रत व नवीन वृक्ष लागवडीबाबतचा पूर्तता अहवाल.
३. आपण उद्यान विभागाकडील बांधकामपूर्व ना-हरकत पत्र घेतेसमयी सादर केलेला नकाशा व मनपामान्य नकाशा यामध्ये कोणतीही तफावत नसावी.
४. सक्षम अधिकाऱ्याची शिक्षा व स्वाक्षरी असलेला मनपामान्य नकाशा. (Certified Blue print plan)
५. मनपाने मान्य केलेला बांधकाम परवाना. (Commencement Certificate)
६. विषयांकित ठिकाणी असलेल्या किंवा नव्याने लागवड केलेल्या वृक्षांचे लोकेशन हिरव्या रंगाने क्रमांकासह रेखांकित (ट्रेसिंग) करून दर्शविण्यात यावे व मिळकतीवरील वृक्षांवर हिरव्या रंगाने क्रमांक टाकणे.
७. विषयांकित ठिकाणी मिळकतीवर सद्यस्थितीत अस्तित्वात असणारे प्रत्येक वृक्षांचे स्वतंत्र सुस्पष्ट फोटो जोडणे आवश्यक आहे.
८. आपण सादर केलेला नकाशा व बांधकाम परवाना यामध्ये तफावत असल्याने, योग्य कागदपत्रे सादर करावीत.
९. विषयांकित ठिकाणच्या मालकी हक्कासंबंधीची कागदपत्रे (७/१२ उतारा, मालकी हक्काबाबतची कागदपत्रे, करारनामा, कुलमुखत्यारपत्र इ.)
१०. विषयांकित ठिकाणी यापूर्वी वृक्ष पूर्ण काढणे/पुनरोपण करणेच्या बदल्यात घेतलेल्या परवानगीपत्राच्या बदल्यात १:३ या प्रमाणात नवीन वृक्षलागवड केलेली नसल्याने, नवीन वृक्षांची लागवड करून त्याचा फोटोसह अहवाल.

Dr. Zank
12/11/18
वृक्ष अधिकारी



Office of the Chief Fire Officer

Pune Municipal Corporation

Out W.No : FB/ 2285

Date : 27/8/19

(833/2013)

To,
Rajendra Thite Architects,
Erandwane, Pune.

**Sub :- Final Fire NOC for the building at S.No. 40, H.NO. 1/3/2 + 1/4 + 1/5,
Yewalewadi, Pune. (For wing A1+A2 only)**

Ref :- Your Office letter Dt.20.07.2019. *Agreed*

Sir,

As per your request, visited the proposed site along with Mr. Sanjay Urmode on Dt.07.08.2019 and tested the Hydrant system, Hose Reel system with equipments and portable fire extinguishers suggested in Provisional N.O.C. FB/1932, Dt.06.08.2018 issued by Fire Department.

The suggestions made in Provisional N.O.C. are carried out to my satisfaction and I have No Objection to use the building for proposed purpose. Annual Fee is paid by challan No. 12250, Dt. 26.08.2019. Rs/ 500/- M/s. SFS Fire Protection India Pvt Ltd, Pune has submitted the "FORM A" to this office for the fire prevention, protection & fire fighting system installed in the above said building as per The Maharashtra Fire Prevention & Life Safety Measures Act 2006.

The fire fighting equipments and systems installed in the building should be maintained in high efficiency state and in proper working order at all time during the use of the building by owner or occupier. It will be your responsibility to get the yearly renewal of this Fire NOC after due inspection from the Fire Brigade authorities. The maintenance work of the fire fighting system shall be done by the licensed contractor, having license from Director, Maharashtra Fire services or Chief Fire Officer, Pune Fire Brigade. The list of the licence contractor is available on www.maharashtrafireservices.org.

Name of the person, owner, responsible for the building maintenance should be informed to this office. Fire protection system provided in the building should not be removed from the building for any reason.

This Final No objection is subjected to any other conditions laid by any other department.

Ramesh B. Gangad
(Ramesh B. Gangad)
Assi. Divisional Fire Officer
Pune Municipal Corporation

Prashant D. Ranpise
(Prashant D. Ranpise)
Chief Fire Officer
Pune Municipal Corporation

Copy to : Dy. Engineer (B.C.),
Pune Municipal Corporation.



पुणे महानगरपालिका
शिवाजीनगर, पुणे ५.

मुख्य अग्निशमन अधिकारी यांचे कार्यालय,
सेंट्रल फायर स्टेशन, जा. क्र. अशाद/ 3208
महात्मा फुले पेठ, दिनांक : ८/११/१९
पुणे-४११ ०४२.

(८३३ - २०१३)

प्रति,
आर्कि. राजेंद्र थिटे,
एरंडवणे, पुणे.

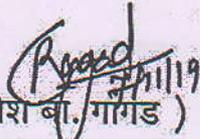
विषय : स.नं. ४०, हि.नं.१/३/२ + १/४ + १/५, येवलेवाडी, पुणे येथील इमारतीसाठी देण्यात आलेल्या सुधारित प्राथमिक ना हरकत दाखल्याचे नुतनीकरणाबाबत.
(इमारत विंग बी, सी१+सी२ करीता फक्त)

संदर्भ :- आपलेकडील दिनांक ०९/१०/२०१९ रोजीचा अर्ज.

उपरोक्त विषयांकित ठिकाणच्या निवासी वापराच्या ३६.०० मी. उंची असणाऱ्या इमारतीकरीता अग्निशामक दलाने जा.क्र.अशाद/८९००, दि.०९/१२/२०१६ ने प्राथमिक ना हरकत दाखला दिलेला होता. सदर इमारतीसाठी वार्षिक फी पोटी चलन क्र.१२५४१, दि.०६/११/२०१९ रोजी रक्कम रू.३,०००/- पुणे मनपा कौषागारात भरण्यात आलेली आहे.

तरी उपरोक्त संदर्भिय पत्रास अनुसरून या पत्राद्वारे अग्निशामक दलाने विषयांकित ठिकाणच्या निवासी इमारतीकरीता दिलेल्या प्राथमिक ना हरकत दाखल्याचे नुतनीकरण करण्यात येत असून, सदरील ना हरकत दाखला एक वर्षासाठी ग्राह्य धरण्यात येईल.

कळावे.


(रमेश बी. गार्गड)

सहाय्यक विभागीय अधिकारी
अग्निशामन दल, पुणे महानगरपालिका


(प्रशांत दा. रणपिसे)
मुख्य अग्निशामन अधिकारी
पुणे महानगरपालिका

PT. CODE RI24G101

८३३

९३

पुणे महानगरपालिका

चलन / पावती

२९५१४

२९५१४

खात्याचे नाव : अश्विनी देव

मालकाचे नाव : अश्विनी देव, पुणे

पत्ता : पुणे

कामाचा तपशील : रक्कम ₹

दिनांक १३/२/१९८१
३७, ब्रिज रोड, पुणे

वार्षिक शी ९,०००/-

(१३-२०-२१)

एकूण ₹ ९,०००/-

एकूण रक्कम ₹ ९,०००/-

4 MAR 22 1981

Signature

सहाय्य पुणे महानगरपालिका
अश्विनी देव

पैसे मिळाल्याचा / चेक / मनी ऑर्डरने मिळालेला

पैसे मिळाल्याचा
बँकेचा शिक्का

स्वाक्षरी :
दिनांक :

मुमादामु. (५०x२ पानी १००० पुस्तके) ८-११९ - स.सा. ११६



पुणे महानगरपालिका
शिवाजीनगर, पुणे ५.

मुख्य अभिशामन अधिकारी यांचे कार्यालय,
सेंट्रल फायर स्टेशन, जा. क्र. अशाद/ 334
महात्मा फुले पेठ, दिनांक : ५/३/२०२१
पुणे-४११ ०४२.

(८३३ / २०१३)

प्रति,
मे. राजेंद्र थिटे आर्किटेक्ट,
एरंडवणे, पुणे.

विषय : स.नं.४०, हि.नं.१/३/२ + १/४ + १/५, येवलेवाडी, पुणे येथील इमारतीचे प्राथमिक ना हरकत दाखल्याचे नुतनीकरणाबाबत. (विंग बी, सी१+सी२ करिता फक्त)

संदर्भ :- १. इकडेील प्राथमिक ना हरकत दाखला जा.क्र.एफबी/८९००, दि.०९/१२/२०१६.
२. आपलेकडेील दिनांक २३/०२/२०२१ रोजीचा अर्ज.

उपरोक्त विषयाकित ठिकाणच्या उंची ३६.०० मी. च्या निवासी वापराच्या इमारतीसाठी अभिशामक दलाने संदर्भ क्र. १ अन्वये प्राथमिक ना हरकत दाखला दिलेला होता. सदर इमारतीसाठी वार्षिक फी (सन २०२०-२१) पोटी चलन क्र.२९५१४, दि.०४/०३/२०२१ रोजी रक्कम रु.१,०००/- पुणे मनपा कोषागारात भरण्यात आलेली आहे.

तरी उपरोक्त संदर्भ क्र. २ चे पत्रास अनुसरून या पत्राद्वारे अभिशामक दलाने विषयाकित ठिकाणच्या निवासी वापराच्या इमारतीकरीता संदर्भ क्र. १ अन्वये दिलेल्या प्राथमिक ना हरकत दाखल्याचे नुतनीकरण करण्यात येत असून, सदरील ना हरकत दाखला एक वर्षासाठी ग्राह्य धरण्यात येईल.


(रमेश बा. गांगड)

सहाय्यक विभागीय अधिकारी
अभिशामन दल, पुणे महानगरपालिका


(प्रशांत दि. रणपिसे)
मुख्य अभिशामन अधिकारी
पुणे महानगरपालिका



Office of the Chief Fire Officer

Pune Municipal Corporation

Out W.No : FB/ 2753

Date : 8/10/18

(834 / 2013)

To,
Rajendra Thite Architects,
Erandwane, Pune.

Sub:- Final Fire NOC for the building at S.No. 40, H.No. 1/1 + 1/2 + 1/3/1, Yewalewadi, Pune. (For Wing E & F1+F2 Only)

Ref:- Your Office letter Dt.29.09.2018.

As per your above referred request letter, visited the proposed site along with Mr.Sanjay Urmode on Dt. 03.10.2018 and tested the Hydrant system, Hose Reel system with equipments portable fire extinguishers and all type of fire fighting system suggested in Provisional N.O.C.FB/1318, Dt.22.06.2018 issued by Fire Department.

The suggestions made in Provisional N.O.C. are carried out to my satisfaction and I have No Objection to use the building for proposed purpose. M/s. SFS Fire Protection India Pvt.Ltd, Pune has submitted the "FORM A" to this office for the fire prevention, protection & fire fighting system installed in the above said building as per The Maharashtra Fire Prevention & Life Safety Measures Act-2006.

The fire fighting equipments and systems installed in the building should be maintained in high efficiency state and in proper working order at all time during the use of the building by owner or occupier. It will be your responsibility to get the yearly renewal of this Fire NOC after due inspection from the Fire Brigade authorities. The maintenance work of the fire fighting system shall be done by the licensed contractor, having license from Director, Maharashtra Fire services or Chief Fire Officer, Pune Fire Brigade. The list of the licence contractor is available on www.maharashtrafireservices.org.

Name of the person, owner, responsible for the building maintenance should be informed to this office. Fire protection system provided in the building should not be removed from the building for any reason.

This Final No Objection is subjected to any other conditions laid by any other department.

Ramesh B. Gangad
(Ramesh B. Gangad)
Assi. Divisional Fire Officer
Pune Municipal Corporation

Prashant D. Ranpise
(Prashant D. Ranpise)
Chief Fire Officer
Pune Municipal Corporation

Copy to : Dy. Engineer (B.C.)
Pune Municipal Corporation.

DEPT. CODE No. 63

RI24G101

८३४
७३

पुणे महानगरपालिका

चलन / पावती

२९५१५

खात्याचे नाव :

मालकाचे नाव :

पत्ता :

कामाचा तपशील :

रक्कम ₹

क्र. ४०, दि. १९/१२/२०१९, येवलेपानि, पुणे

व्यक्ति को

५००१-

(२०-२०-१९)

एकूण ₹

५००१-

एकूण रक्कम ₹

पायशे ५००१

(Dgt D2)

वरीलप्रमाणे रोख / चेक / मनिऑर्डरने मिळाले

पैसे मिळाल्याचा
बँकेचा शिक्का

स्वाक्षरी :

दिनांक :

मुमादामु. (५०X२ पानी १००० पुस्तके) ८-१९ - स.सा. ११६



पुणे महानगरपालिका

शिवाजीनगर, पुणे ५.

मुख्य अभिशासन अधिकारी यांचे कार्यालय,
सेंट्रल फायर स्टेशन, जा. क्र. अशाद/ 3340
महात्मा फुले पेठ, दिनांक : ५/३/२०२१
पुणे-४११ ०४२.

(८३४ / २०१३)

प्रति,
मे. राजेंद्र थिटे आर्किटेक्ट,
एरंडवणे, पुणे.

विषय : स.नं.४०, हि.नं.१/१ + १/२ + १/३/१, येवलेवाडी, पुणे येथील इमारतीचे प्राथमिक ना हरकत दाखल्याचे नुतनीकरणाबाबत. (इमारत डी१ + डी२ करिता फक्त)

संदर्भ :- १. इकडील प्राथमिक ना हरकत दाखला जा.क्र.एफबी/८८९९, दि.०९/१२/२०१६.
२. आपलेकडील दिनांक २३/०२/२०२१ रोजीचा अर्ज.

उपरोक्त विषयांकित ठिकाणच्या उंची ३६.०० मी. च्या निवासी वापराच्या इमारतीसाठी अभिशासनक दलाने संदर्भ क्र. १ अन्वये प्राथमिक ना हरकत दाखला दिलेला होता. सदर इमारतीसाठी वार्षिक फी (सन २०२०-२१) पोटी चलन क्र.२९५१५, दि.०४/०३/२०२१ रोजी रकम रू.५००/- पुणे मनपा कोषागारात भरण्यात आलेली आहे.

तरी उपरोक्त संदर्भ क्र. २ चे पत्रास अनुसरून या पत्राद्वारे अभिशासनक दलाने विषयांकित ठिकाणच्या निवासी वापराच्या इमारतीकरीता संदर्भ क्र. १ अन्वये दिलेल्या प्राथमिक ना हरकत दाखल्याचे नुतनीकरण करण्यात येत असून, सदरील ना हरकत दाखला एक वर्षासाठी ग्राह्य धरण्यात येईल.


(रमेश बी. जागडे)

सहाय्यक विभागीय अधिकारी
अभिशासन दल, पुणे महानगरपालिका


(प्रशांत दा. रणपिसे)
मुख्य अभिशासन अधिकारी
पुणे महानगरपालिका